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Single Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P NO.42/2013

CA.1816/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company	Dr.Tapati Chakraborty & Ors -Versus- A T Dev Pvt.Ltd & Ors.		
Under Section	397./398 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MRS. MANJU BHUTERIA,  
Adv.  
2. MR. DEEPA NATH ROY  
CHOWDHURY, Adv.  
3. MR. DIPTO MAJUMDAR,  
Adv.

Respondents

DMajumdar  
9/8/17

4. MR. R.GHOSH, ADVOCATE  
5. MR. M.A. JABBAR, "  
6. MRS. SHARMISTHA, "  
7. MR. N.KHANJOY, "

PETITIONERS

N.Khanjoy  
09/08/2017

09-08-2017 – CP No. 42/3013 – CA No.1816/2015 – Dr. Tapati Chakraborty & Ors.  
Vs. AT Dev Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondents are present.

Both side prayed for some time on account of settlement.

Heard; the prayer of the parties is allowed.

Fix on 18-08-2017.

MANORAMA KUMARI  
MEMBER(J)